

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4131**

**TO BE ANSWERED ON JULY 18, 2019
USE OF RECYCLED PRODUCTS**

No. 4131. SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any regulatory framework for mandatory use of Construction and Demolition (C & D) recycled products for construction activities;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) the steps taken by the Government to encourage use of recycled products made from C & D waste for construction and other similar purposes across the country?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) & (b): The Construction and Demolition (C&D) Waste Management Rules 2016, notified by the Government, which are in public domain, specifies the responsibilities of Urban Local Bodies (ULBs)/ State Governments to take appropriate measures for Construction and Demolition (C&D) Waste Management, including incentivising and making mandatory use of recycled C&D waste products. These Rules also prescribe duties of Bulk Waste Generators of C&D Waste.

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(c): For encouraging use of recycled products Government has taken the following policy decisions:-

(i). Revised BIS 383 standard that permits the use of recycled coarse and fine aggregates for non-structural applications.

(ii). Central Road Research Institute (CRRI) certification of recycled aggregates for use as Granular Sub Base (GSB) in road construction.

(iii). C&D Waste Management Rules, 2016, requires preferential public procurement of recycled products by municipal bodies and other government agencies such as PWD

(iv). Government has issued notification in 2012 for all States to set-up environment friendly C&D Waste recycling facilities in all the cities/ towns with population of over 1 million.

(v). CPWD has issued Guidelines in 2014 on re-use of recycled C&D waste as included in the Guidelines for Sustainable Habitat.

(vi). Building Material & Technology Promotion Council (BMTPC) in 2016 Guidelines for utilization of C&D Waste in construction of dwelling units and related infrastructure in Housing Schemes of the Government.

(vii). Central Public Works Department (CPWD) has issued directions to all concerned in CPWD on use of manufactured aggregates as per IS:383:2016 namely, recycled aggregates (RA) and recycled concrete aggregates (RCA) derived out of construction and demolition waste in lean concrete, PCC and RCC in CPWD works, if available within 100 km from the site of the works.

(viii). CPWD has included recycled products from C&D Waste in their Schedule of Rates 2018.

(ix). Government has published a booklet in January, 2019 on “Strategy on Resource Efficiency in Construction & Demolition Sector” giving recommendations for providing impetus to the management of C&D waste and utilization of recycled products.